

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH

STAY Application No. : ST/Stay/2165/2011
Appeal No. : ST/1039/2011-CU[DB]

Dated: 09/10/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,
RALSON CARBON BLACK LTD.
JITWAL KALAN, MALERKOTLA.
DISTT. SANGRUR

RALSON CARBON BLACK LTD.

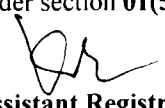
(Appellant)

VS

C.C.E. CHANDIGARH

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. ST/A/628/2012-CU[DB], Stay/MISC Order No. ST/SO/1081/2012 and dated 19/09/2012 passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Assistant Registrar
CUSTOMS Appeal Branch

Copy To,

1. Respondent

C.C.E. CHANDIGARH
C.R. Building, Plot No. 19, Sector 17-C,
Chandigarh 160017

2. Advocate(s) / Consultant(s):

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

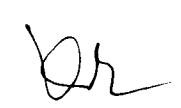
10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad - 500038

13. Office Copy

14. Gaurd File


Assistant Registrar
CUSTOMS Appeal Branch

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB

**Service Tax Stay Appn. No.ST/S/2165/2011 in
Service Tax Appeal No.ST/1039/2011**

[Arising out of Order-in-Appeal No.07/ST/APPL/Chd-I/2011
dated 22.3.2011 passed by the Commissioner (Appeals),
Central Excise, Chandigarh].

M/s.Ralson Carbon Black Ltd.

...Appellant

Vs.

CCE, Chandigarh

... Respondent

Present for the Appellant : Shri.J.P.Kaushik, Advocate

Present for the Respondent : Shri.Nagesh Pathak, DR

**Coram: HON'BLE MR.D.N.PANDA, JUDICIAL MEMBER
HON'BLE MR. MATHEW JOHN, TECHNICAL MEMBER**

Stay order No ST/S/1081/12-2u **Date of Hearing: 19.09.2012**
Final **ORDER NO. ST(A) 628/12-6u DATED: _____**

PER: D.N.PANDA

Kaushik
Ld. Counsel Shri ~~Kaushik~~ says that an amount of Rs.8.00

Lakhs has been deposited in the meantime as per ~~the~~
particulars of deposit filed today. Let Revenue verify. He
further submits that balance of Rs.2,94,777/- shall be
deposited within another 4 weeks time.

2. Appreciating ~~the~~ cooperation of the appellant, it would be
proper to remit back the matter to Ld. Appellate Authority to

hear the appeal on merit. If he finds that deposit particulars submitted today are correct and the balance amount of Rs.2,94,775/- is deposited by 31st October, 2012 and also an application is made within 15 days of deposit of the said amount for fixing the date of hearing, he shall grant reasonable opportunity of hearing to the appellant and pass a reasoned and speaking order. Ld. Counsel agrees that his client shall appear before Id. Commissioner (Appeals) with application and also the proof of deposit as directed above.

3. In view of the amity, both stay application and appeal are disposed remanding the matter to Id. Commissioner (Appeals) for decision on merit.

4. In the event of failure to carry out the terms ^{of} ~~with~~ the order above, the appeal shall stand dismissed.

[Dictated & Pronounced in the open Court].

(D.N.PANDA)
JUDICIAL MEMBER

(MATHEW JOHN)
TECHNICAL MEMBER

Anita